

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4215
ANSWERED ON:29.08.2011
CHECK ON POLLUTION
Deka Shri Ramen

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has taken measures to curb pollution from coke industries in North East Region;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) The Government has notified environmental standards for control of pollution from Coke Oven Plants under the Environment (Protection) Act, 1986. The North-East Zonal Office of CPCB has monitored 16 coke oven units in Assam and 2 units in Meghalaya during the last 3-4 years. 3 units in Assam viz.

(i) M/s Kamrup Coke Industries,

(ii) M/s Parashnath Coke Industries and

(iii) M/s Jupiter coke Industries, Beherbari, Guwahati, Assam were found violating the environmental norms. The following directions under Section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1981 have been issued by the Assam State Pollution Control Board, Assam:

(i) The units were directed to ensure compliance of standards and guidelines for pollution prevention notified for Beehive Hard Coke Oven.

(ii) It was also directed to identify the sources of SO₂ emission in the area and to take adequate measures to reduce the SO₂ emissions.